



2026:AHC:1925

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18909 of 2025

Rupesh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajeet Singh, Himanshu Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ajeet Singh, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. This Court on 16.12.2025 entertained the writ petition and accorded time to the learned Standing Counsel to obtain instructions.

3. Today, instructions have been forwarded under the signature of the Additional Secretary, Police Recruitment and Promotion Board, Lucknow dated 31.12.2025, which is taken on record.

4. The present writ petition has been preferred seeking following reliefs.-

"I) Issue a writ, order or direction in nature of certiorari quashing the impugned order dated 10.09.25 passed by respondent no. 2, Secretary, Uttar Pradesh Police Recruitment and Promotion Board, 19-C Tulsi Ganga Complex, Vidhan Sabha Marg, Uttar Pradesh Lucknow.

II) Issue a writ, order or direction in the respondent permit the petitioner to participate in the subsequent stage of selection i.e. Physical Efficiency Test with regard to the Constable, Civil Police and PAC direct recruitment, 2018 (II) within stipulated time.

III) Issue any other writ, order or direction which this Hon'ble Court may deem fit necessary in the present facts and circumstances of the case.

IV) To award the costs to the petitioner."

5. On 16.12.2025, the following order was passed.-

"1. Contention of the learned counsel for the writ petitioner is that in terms of the judgment in Writ-A No. 189 of 2020 decided on 13.05.2025 a criterion had been laid down and according to the writ petitioner, it has been wrongly recited in the order impugned that the writ petitioner had not appeared in the selection of the year 2015, 2018 and 2023. According to the writ petitioner, the writ petitioner had appeared in the said selection and he is fully eligible.

2. Sri Gaurav Singh, learned Standing Counsel seeks time to obtain instructions/file affidavit.

3. Put up this case on 06.01.2026 in top ten cases in the additional cause list."

6. As per the instructions provided today, paragraph 5 and 6 of the same depict that the matter of the writ petitioner is under consideration.

7. Learned Standing Counsel submits that the matter shall be revisited and considered.

8. Accordingly, the writ petition is being **disposed of** requiring the competent authority to reconsider the matter. In case, the writ petitioner is aggrieved, he shall again approach the Court.

9. A copy of the instructions be served upon the learned counsel for the writ petitioner.

(Vikas Budhwar,J.)

January 6, 2026

Rajesh